Addendum ad (20 x 45)

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Craftsman AUTOMATION

CRAFTSMAN AUTOMATION LIMITED

Our Company was incorporated as "Craftsman Automation Private Limited" on July 18, 1986, as a private limited company under the Companies Act 1956, pursuant to a certificate of incorporation granted by the Registrar of Companies, Chennai, Tamil Nadu. Pursuant to the conversion of our Company to a public limited company and as approved by the Shareholders pursuant to a resolution dated April 30, 2018, the name of our Company was changed to "Craftsman Automation Limited" and the Registrar of Companies, Coimbatore, Tamil Nadu (**"RoC"**) issued a fresh certificate of incorporation dated May 4, 2018. For further information on changes in name and registered office of our Company, see *"History and Certain Corporate Matters"* on page 194 of the Red Herring Prospectus dated March 5, 2021 (**"RHP"**).

Registered and Corporate Office: Senthel Towers, IV Floor, 1078, Avanashi Road, Coimbatore 641 018, Tamil Nadu, India; **Tel:** (91 422) 716 5000; **Contact Person:** Shainshad Aduvanni, Company Secretary and Compliance Officer; **Tel:** (91 422) 716 5000; **E-mail:** investor@craftsmanautomation.com; **Website:** www.craftsmanautomation.com; **Corporate Identity Number:** U28991TZ1986PLC001816.

OUR PROMOTER: SRINIVASAN RAVI

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH (THE "EQUITY SHARES") OF CRAFTSMAN AUTOMATION LIMITED (OUR "COMPANY" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 1,500.00 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 4,521,450 EQUITY SHARES COMPRISING UP TO 130,640 EQUITY SHARES BY SRINIVASAN RAVI (THE "PROMOTER SELLING SHAREHOLDER"), UP TO 1,559,260 EQUITY SHARES BY MARINA III (SINGAPORE) PTE LIMITED ("MARINA") AND UP TO 1,414,050 EQUITY SHARES BY INTERNATIONAL FINANCE CORPORATION ("IFC") (MARINA, TOGETHER WITH IFC, THE "INVESTOR SELLING SHAREHOLDERS"), AND UP TO 1,417,500 EQUITY SHARES BY K. GOMATHESWARAN (THE "INDIVIDUAL SELLING SHAREHOLDER") (THE PROMOTER SELLING SHAREHOLDER, THE INVESTOR SELLING SHAREHOLDERS AND THE INDIVIDUAL SELLING SHAREHOLDER, TOGETHER, THE "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS THE "OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER FOR SALE").

Price Band: ₹ 1,488 to ₹ 1,490 per Equity Share of face value of ₹ 5 each.
The Floor Price is 297.60 times the face value and the Cap Price is 298.00 times the face value of the Equity Shares.
Bids can be made for a minimum of 10 Equity Shares and in multiples of 10 Equity Shares thereafter.

ASBA# | **Simple, Safe, Smart way of Application!!!**

Applications supported by blocked amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, For further details, check section on ASBA below.

Mandatory in public issues. No cheque will be accepted.

UPI UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for Retail Individual Investors ("RIIs") applying through Registered Brokers, DPs and RTAs. RIIs also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account.

Investors are required to ensure that the bank account used for bidding is linked to their PAN.

ASBA has to be availed by all the investors except anchor investors. UPI may be availed by Retail Individual Investors. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section *"Offer Procedure"* on page 350 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("**AIBI**"), Stock Exchanges and in the General Information Document. ASBA bid-cum-application forms can be downloaded from the websites of BSE Limited ("**BSE**") and National Stock Exchange of India Limited ("**NSE**", and together with BSE, the "**Stock Exchanges**") and can be obtained from the list of banks that is displayed on the website of Securities and Exchange Board of India ("**SEBI**") at www.sebi.gov.in. List of banks supporting UPI is also available on the website of www.sebi.gov.in. HDFC Bank Limited has been appointed as Sponsor Bank for the Offer, in accordance with the requirements of the SEBI Circular dated November 1, 2018 as amended. For issue related grievance, investors may contact: Axis Capital Limited - Mr. Sagar Jatakiya (91 22) 4325 2183 (cal.ipo@axiscap.in) or IIFL Securities Limited - Mr. Aditya Agarwal / Mr. Shubham Tantia (91 22) 4646 4600 (craftsman.ipo@iiflcap.com); For UPI related queries, investors can contact NPCI at the toll free number: 18001201740.

Risks to Investors

- **The two Book Running Lead Managers associated with the Offer have handled 21 public issues in the past three years out of which 8 closed below the issue price on listing date.**
- **The Offer Price at the upper end of the Price Band is at ₹ 1,490 per Equity Share.**
- **Average Cost of acquisition of Equity Shares by the Selling Shareholders ranges from ₹ 1.06 per Equity Share to ₹ 417.66 per Equity Share.**
- **Weighted Average Return on Net Worth for Fiscals 2020, 2019 and 2018 is 9.24%.**

BID/OFFER PERIOD

OPENS ON: MONDAY, MARCH 15, 2021
CLOSES ON: WEDNESDAY, MARCH 17, 2021

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see *"History and Certain Corporate Matters"* on page 194 of the RHP and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Offer. For further details, see *"Material Contracts and Documents for Inspection"* on page 438 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 200,000,000 divided into 40,000,000 Equity Shares of ₹ 5 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 100,608,000 divided into 20,121,600 Equity Shares of ₹ 5 each. For details, see *"Capital Structure"* on page 71 of the RHP.

NAMES OF SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Srinivasan Ravi, Ramesh Muthuramalingam and Sridhar Kumarasamy, - 101 Equity Shares of face value of ₹ 100 each held by each of them aggregating to 303 equity shares

DISCLAIMER CLAUSE OF THE SEBI: SEBI only gives its observations on the offer documents and this does not constitute approval of either the Issue or the specified securities or the offer document. The investors are advised to refer to page 334 of the RHP for the full text of the Disclaimer Clause of SEBI.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE) : It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the RHP has been cleared or approved by BSE nor does it certify, warrants or endorses the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to page 336 of the RHP for the full text of the Disclaimer Clause of BSE.

DISCLAIMER CLAUSE OF NSE : It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to page 337 of the RHP for the full text of the Disclaimer Clause of NSE.

ADDENDUM - NOTICE TO INVESTORS

In reference to the RHP filed with the RoC, SEBI and the Stock Exchanges, read with the advertisement for announcement of the Price Band and the Minimum Bid Lot dated March 8, 2021 and published in all editions of Financial Express (a widely circulated English national daily newspaper), all editions of Jansatta (a widely circulated Hindi national daily newspaper) and all editions of Makkal Kural (a widely circulated Tamil regional daily newspaper, Tamil being the regional language in Coimbatore where our Registered Office is located) in relation to the Offer on March 9, 2021, and the Bid cum Application Forms and the Abridged Prospectus, investors should note the following:

1. Our Company has received an intimation dated March 10, 2021 from International Finance Corporation ("**IFC**"), one of the Selling Shareholders that, on March 10, 2021, IFC has transferred 402,432 Equity Shares for cash at a price of ₹ 1,490 per Equity Share, aggregating to ₹ 599.62 million, comprising of: (A) 108,000 Equity Shares to Profitex Shares & Securities Private Limited; (B) 160,000 Equity Shares to Shamyak Investment Private Limited; and (C) 134,432 Equity Shares to Pioneer Investment Fund ("**IFC Transfers**"). Further, our Company has received an intimation dated March 10, 2021, from Marina III (Singapore) Pte Limited ("**Marina**"), one of the Selling Shareholders that, on March 9, 2021, Marina has transferred 402,432 Equity Shares to Volrado Venture Partners Fund-II for cash at a price of ₹ 1,490 per Equity Share, aggregating to ₹ 599.62 million ("**Marina Transfer**", together with IFC Transfers, "**Investor Selling Shareholders' Transfers**").
2. Please note that the Equity Shares transferred pursuant to the Investor Selling Shareholders' Transfers shall be subject to lock-in for a period of one year from the date of Allotment in the Offer, in accordance with Regulation 17 of the SEBI ICDR Regulations provided that 402,432 Equity Shares transferred to Volrado Venture Partners Fund-II shall be locked-in for a period of at least one year from the date of purchase such Equity Shares.
3. Pursuant to the Investor Selling Shareholders' Transfers, please note the following:
   (a) With respect to the disclosures made in the section *"Summary of the Offer Document"* on page 18 of the RHP, in the table on the aggregate pre-Offer Shareholding of Promoter, Promoter Group and Selling Shareholders, the Equity Shares and the percentage of Equity Share capital held by IFC stands modified to reflect the IFC Transfers and shall be read as 2,425,668 Equity Shares and 12.06%. The pre-Offer Equity Shares and the pre-Offer percentage of issued Equity Share capital held by Marina stands modified to reflect the Marina Transfer and shall be read as 2,716,068 Equity Shares and 13.50%. The disclosures made in the section *"The Offer"* on page 57 of the RHP, in the table on the total number of Equity Shares held by the Selling Shareholders in the Company shall also stand modified to this effect.
   (b) With respect to disclosures made in the section *"Summary of Offer Document"* on pages 20 and 21 of the RHP, in the table of average cost of acquisition of the Equity Shares for IFC and Marina, the number of Equity Shares held by IFC and the average cost of acquisition per Equity Share for IFC stands modified to reflect the IFC Transfers and shall be read as 2,425,668 Equity Shares and ₹ 186.42 per Equity Share, respectively. Further, the number of Equity Shares held by Marina and the average cost of acquisition per Equity Share for Marina stands modified to reflect the Marina Transfer and shall be read as 2,716,068 Equity Shares and ₹ 417.66 per Equity Share, respectively.
   (c) With respect to the disclosures made in the section *"Capital Structure"* on pages 74 and 75, the details of the Equity Shares locked-in for one year shall stand modified and include reference to 402,432 Equity Shares transferred to Volrado Venture Partners Fund-II which shall be locked-in for a period of at least one year from the date of purchase such Equity Shares.
   (d) With respect to the disclosure made in the section *"Capital Structure"* on page 77 of the RHP, based on the latest beneficiary positions of our Company, the shareholding pattern of our Company, as on date, will stand modified to reflect the change in the total number of Shareholders in the public category to 9 instead of 3 and the total number of Shareholders, as on date, shall stand modified to 14 instead of 8. With respect to the disclosure made in the section *"Capital Structure"* on page 78 of the RHP, the number of Shareholders as on date shall stand updated to 14 instead of 8. Further, the shareholders holding 1% or more of the paid-up share capital of our Company as on the date of this addendum, shall stand modified as follows:
   Set forth below is a list of Shareholders holding 1% or more of the paid-up Share Capital of our Company, as on date:

S. No.	Shareholder	Number of Equity Shares held	Percentage of the pre-Offer Equity Share Capital (%)	Number of Equity Shares on a fully diluted basis	Percentage of the pre-Offer Equity Share Capital on a fully diluted basis (%)
1.	Srinivasan Ravi	10,630,640	52.83	10,630,640	52.83
2.	Marina	2,716,068	13.50	2,716,068	13.50
3.	IFC	2,425,668	12.06	2,425,668	12.06
4.	S. Murali	2,126,260	10.57	2,126,260	10.57
5.	K. Gomatheswaran	1,417,500	7.04	1,417,500	7.04
6.	Volrado Venture Partners Fund-II	402,432	2.00	402,432	2.00
	Total	**19,718,568**	**98.00**	**19,718,568**	**98.00**

   (e) With respect to disclosures made in the sections *"Business"* and *"Management's Discussion and Analysis of Financial Condition and Results of Operations"* on pages 170 and 290 of the RHP, respectively, the percentage of shareholding of IFC and Marina stands modified to reflect the Investor Selling Shareholders' Transfers and shall read as 12.06% and 13.50%, respectively.
   (f) With respect to disclosures made in the section *"History and Other Corporate Matters"* on pages 198 and 199 of the RHP, the description of key terms of subsisting shareholders' agreements shall stand modified and include reference to the second supplementary waiver letter dated March 10, 2021. The second supplementary waiver letter dated March 10, 2021 shall made available by our Company as document for inspection until the Bid/Offer Closing Date and accordingly, the disclosures in the section *"Material Contracts and Documents for Inspection"* on page 438 of the RHP, shall stand modified to this effect.

The above notice is to be read in conjunction with the RHP and the advertisements, Bid cum Application Forms, and the Abridged Prospectus and information and above disclosure in relation to the Investor Selling Shareholders' Transfers will be included in the Prospectus to be filed by our Company with the RoC, SEBI and the Stock Exchanges.

All capitalized terms used in this addendum shall, unless the context otherwise requires, have the same meanings as ascribed in the RHP.

For **Craftsman Automation Limited**
For and on behalf of the Board of Directors
Sd/-
Company Secretary and Compliance Officer

Place: Coimbatore
Date: March 11, 2021

Craftsman Automation Limited is proposing, subject to, applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with SEBI. The RHP shall be available on the websites of SEBI, BSE and NSE at www.sebi.gov.in, www.bseindia.com and www.nseindia.com, respectively, and is available on the websites of the BRLMs i.e. Axis Capital Limited and IIFL Securities Limited at www.axiscapital.co.in and www.iiflcap.com, respectively. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see the section titled *"Risk Factors"* on page 22 of the RHP, when available. Potential investors should not rely on the DRHP for any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("**Securities Act**") or any state securities laws in the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any and applicable U.S. state securities laws. The Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S under the Securities Act and the applicable laws of each jurisdiction where such offers and sales are made. There will be no public offering in the United States.